

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

O.A.NO.601/2024

IN THE MATTER OF:

Akilesh Kumar

-Applicant

Versus

State of U.P. &Ors.

-Respondents

**REPLY ON BEHALF OF Respondent no. 3 & 4 i.e. Chief
Controller of Explosives and Joint Chief Controller of
Explosives, Agra, PESO**

1. That the present reply is being filed through Sh. Dashrath Laxman Kamble S/o.Sh. Laxman Kamble aged about 54 years presently working as Controller of Explosives, Agra who is authorised and competent to file the same on behalf of the answering respondent.
2. That the contents of Para No.4.1 of the O.A. needs no reply.
3. That the reply to the contents of Para 4.2 is A licence in FORM 38 for the manufacture of ANFO explosives, not exceeding 200 kilograms at any one time under the Explosive Rules, was granted to M/s Ajay Enterprises having the occupier, Mr. Pushpendra Kumar Tiwari and partners Mr. Devendra Kumar Tiwari and Mr. Ajay Singh bearing licence number E/CC/UP/38/9(E95905) granted on 04.06.2019 valid upto 31.03.2024 for the premises located at Khasra no. 288, Village Majhol, District Mahoba, Uttar Pradesh. The licence was


डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

endorsed on 08.07.2019. Upon receipt of the renewal application and requisite documents along with prescribed renewal fee, the licence was renewed by the office of Respondent No. 4 on 11.03.2024, for a period of five years, extending the validity until 31.03.2029. The

copy of the First Licence and Renewal Licence is annexed as Annexure-A and B. It is submitted that while granting explosive licence it is mandatory that there should be the NOC either by District Magistrate or DGMS. In this case there was NOC from DGMS. It is further submitted that when a fresh Explosive licence is issued, the answering respondent verify the Mining Lease agreement. But it is not mandatory while renewing the Explosive licence.

4. That the reply to the contents of 4.3 is A licence to possess and use ammonium nitrate from a storehouse attached to the ANFO explosives manufacturing unit, under the Ammonium Nitrate Rules (Form P3), was granted to M/s Ajay Enterprises having the occupier, Mr. Pushendra Kumar Tiwari, along with partners Mr. Devendra Kumar Tiwari and Mr. Ajay Singh, having licence number A/CC/UP/P3/10 (A2094) on 04.06.2019, for the premises located at Khasra no. 514, Village Bamhori Kalan, District Mahoba, Uttar Pradesh. The licence was endorsed on 08.07.2019. The copy of the said licence is annexed as Annexure-C. Upon receipt of the renewal application and requisite documents along with prescribed renewal fee, the licence was renewed by the office of Respondent No. 4 on 12.03.2024, for a period of five years, extending the validity until 31.03.2029. The copy of the same is annexed as Annexure-D.
5. That the contents of Para 4.4 of the O.A. needs no reply.
6. That the reply to the contents of Para 4.5 is that licence bearing no.E/CC/UP/38/9(E95905) in the name of M/s.Ajay Enterprises was renewed as per Rule 112(2) of Explosives Rules, 2008 which is reiterated below:-


डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

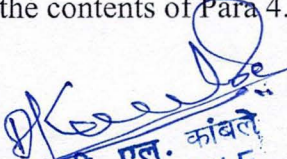
(2) Every application under sub-rule (1) for renewal of the licence shall be accompanied by the following documents, namely:—

- (a) application in Form RE- 1;
- (b) the original licence;
- (c) prescribed renewal fee.

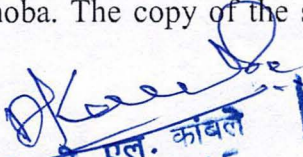
The applicant has also submitted the copy of agreement with partnership deed between M/s Siyarani Rajpoot Filling Stn Prop Sh. Ganga Charan and M/s Ajay Enterprises represented by occupier M/s Pushpendra Kumar Tiwari for using the ANFO in the mines situated at Khasra no. 288, Vill. Majhol, Distt. Mahoba, Uttar Pradesh.

On receipt of above documents, the licence was renewed on 12.03.2024 for a period of 5 years upto 31.03.2029.

7. That the reply to contents of para 4.6 is the manufacture and usage of ANFO at the Khasra no. 288, Vill. Majhol, Distt. Mahoba, Uttar Pradesh is neither illegal nor violating any Explosive Rules. Hence, it is not true to say that the respondent no. 6 and 7 were engaged in illegal usage of explosives at this mines address. Moreover, the news saying, a labourer died was due to falling into a deep 100 ft deep mines due to landslide, where in the responsibility of site safety of labourers lies with the mine lease holder.
8. That the reply to the contents of Para 4.7 is the manufacture and usage of ANFO at the Khasra no. 288, Vill. Majhol, Distt. Mahoba, Uttar Pradesh is neither illegal nor violating any Explosive Rules. Hence, it is not true to say that the respondent no. 6 and 7 were engaged in illegal usage of explosives at this mines address.
9. That the contents of Para 4.8 of the O.A. needs no reply.


डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

10. That the reply to the contents of Para 4.9 is the manufacture and usage of ANFO at the Khasra no. 288, Vill. Majhol, Distt. Mahoba, Uttar Pradesh is neither illegal nor violating any Explosive Rules. Hence, it is not true to say that the respondent no. 6 and 7 were engaged in illegal usage of explosives at this mines address. Further, the area wherein illegal mining is taking places comes under the supervision of District Authorities or DGMS and is not directly related to respondent no. 3 or 4.
11. That the contents of Para 5 of the O.A. is completely false and wrong, hence denied. It is submitted that the action taken by the Office of respondent no. 4 is in line with the Explosives Rules and no lapse of any procedure was done.
12. That it is submitted that the office of Respondent No.4 received a letter (No. Nirdeshaka/Ghaziabad Skhetra/Mahoba/491/Ghaziabad) dated 22.04.2024 issued by Office of the Director General of Mines Safety (DGMS), Ghaziabad, which was sent by email (akhileshdwivedi2024@gmail.com) on 27.05.2024 regarding the cancellation of the NOC issued for licence no. E/CC/UP/38/9(E95905) for the ANFO mixing shed at Gata no. 288, Vill. Majhol, Distt. Mahoba. Consequently, this office forwarded the letter to The Director, DGMS, Ghaziabad to verify its authenticity/genuineness. The copy of the said Email is annexed as Annexure-E.
13. That it is further submitted that the DGMS, Ghaziabad through its correspondence (No. Nirdeshak/Gaa/Kshe/NOC /Withdrawal/2024/631) dated 14.06.2024 confirmed the genuineness of the letter (No. Nirdeshaka/Ghaziabad Kshetra/Mohaba/491/Ghaziabad) dated 22.04.2024 referred to the cancellation of the No Objection Certificate (NOC) (No. U. Zone/Gawa/Kshetra/6908 Gwalior) issued on 09.02.2018 for the ANFO shed at Gata No. 288, Vill. Majhol, Distt. Mahoba. The copy of the said letter is annexed as Annexure-F. That it is further


डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES

submitted that In response, this office has cancelled the licence (No. E/CC/UP/38/9(E95905) vide order dated 25.06.2024, as under Rule 118(1)(II) of Explosives Rules,2008.

14.That the answering respondent will abide by whatever direction/order passed by this Hon'ble Tribunal.

15.That the answering respondent will file any further reply/report as and when directed by this Hon'ble Tribunal.

FOR RESPONDENT

THROUGH

GIGI.C.GEORGE

ADVOCATE

STANDING COUNSEL (UOI)

NATIONAL GREEN TRIBUNAL

Email: gigicgeorge.adv42@yahoo.in

M-9810625315


डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES


डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES



GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)
(Formerly Department of Explosives)
63/4, A-Wing, IInd floor
Kendralaya (CGO Complex), Sanjay Place Agra 282002
Tele: 2523244 Fax: 2527436
Email: jteccagra@explosives.gov.in

No:E/CC/UP/38/9(E95905)

Dated : 04/06/2019

To,
M/s. AJAY ENTERPRISES,
Kidwai Nagar, Kabrai Mahoba, Kabrai
District-MAHOBA, State-Uttar Pradesh, Pincode - 210424

Subject: Manufacturing ANFO in a ANFO shed at Survey No.:288, Majhol Tehsil Charkhari, Distt. MAHOBA, State, Uttar Pradesh, Licence No : E/CC/UP/38/9(E95905) granted in Form LE-1 of Explosives Rules, 2008 - Issue of Licence regarding

Reference: Your letter No.: - Dated:04/06/2019

Sir(s),

In view of special circumstances explained in the above referred letter for bringing the subject premises into use immediately, licence No. E/CC/UP/38/9(E95905) valid up to 31st day of March 2024 to manufacture of ANFO Explosive is being forwarded directly to you. As provided under the provisions of the Rule 107(3) of Explosives Rules, 2008, pending inspection and endorsement of Licence, there would be no objection to manufacture of ANFO Explosive as mentioned in the licence from the subject ANFO shed.

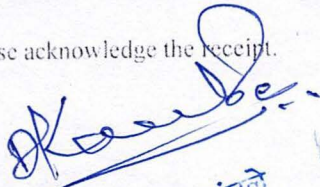
For further renewal of licence, please submit following documents so as to reach this office on or before 31/03/2024.

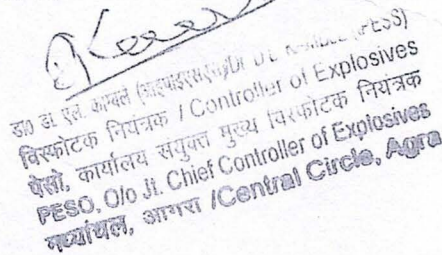
- Application in Form RE-1 duly filled in and signed.
- Licence fees for one to five years in the form of demand draft drawn on any Nationalized Bank in favour of Jt. Chief Controller of Explosives, Agra payable at Agra.
- Original licence with approved plan.
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008.

You are advised to maintain accounts of explosives manufactured by you in Form RE-2 and RE-5 of Explosives Rules, 2008.

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

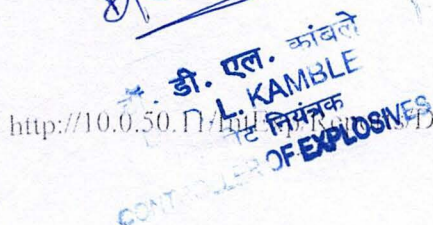
Please acknowledge the receipt.


Dr. A.P. Singh


Jt. Chief Controller of Explosives
PESO, O/o Jt. Chief Controller of Explosives
Kanyasyl, Agra / Central Circle, Agra

Yours faithfully,

(Dr. A.P. Singh)


Dr. A.P. Singh
KAMBLE
CONTROLLER OF EXPLOSIVES

Deputy Chief Controller of Explosives
For Joint Chief Controller of Explosives
Central Circle office, Agra

Copy to :

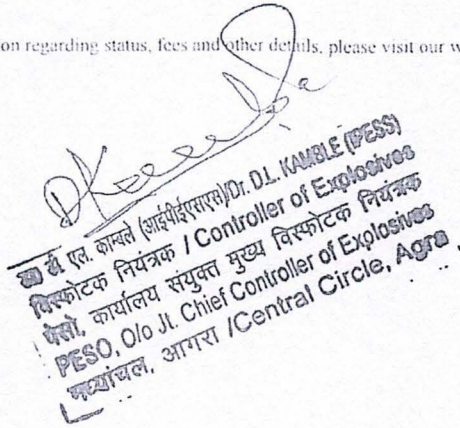
1. DGMS, MAHOBA with reference to his Noe No: 6908 Dated: 09/02/2018
A copy of licence along with approved plan and other enclosures are forwarded for his office record. He is requested to assess the security guards/arrangements provided at the factory/magazine site as required under Rule 21(2) of Explosives Rules, 2008.
2. Superintendent of Police, MAHOBA, Uttar Pradesh
A copy of licence along with approved plan and other enclosures are forwarded for his office record.

For Joint Chief Controller of Explosives
Central Circle office, Agra

[For more information regarding status, fees and other details, please visit our web site <http://peso.gov.in>]



डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES



डॉ. डी. एल. कांबले (आईपीईएस/एएस) / Dr. D. L. KAMBLE (PES) /
विस्फोटक नियंत्रक / Controller of Explosives /
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक /
PESO, O/o Jt. Chief Controller of Explosives /
मध्यमंचल, आगरा / Central Circle, Agra

AGRA, 30/08/2024

Increase Font (All) | Increase Font (All)

अनुज्ञप्ति प्ररूप एल. ई.-1 | LICENCE FORM LE-1

(विस्फोटक नियम, 2008 की अनुसूची 4 के 1(घ) देखिए)

(See article 1(d) of Schedule IV of Explosives Rules, 2008)

(घ) एक समय में 200 किलोग्राम से अनधिक स्थल पर ए.एन.एफ.ओ. विस्फोटक के विनिर्माण के लिए अनुज्ञप्ति

Licence to manufacture : (d) ANFO explosives not exceeding 200 kilogrammes at any one time.

अनुज्ञप्ति सं. (Licence No.) : E/CC/UP/38/9(E95905)

वार्षिक फीस रूप (Annual Fee Rs): 1200/-

1. Licence is hereby granted to

M/s. AJAY ENTERPRISES (अधिभोगी / Occupier : Shri Ajay Singh S/o. Shri Virendra Singh), Kidwai Nagar, Kabrai Mahoba, Town/Village - Kabrai, District-MAHOBA, State-Uttar Pradesh, Pincode - 210424

Licensee/Occupier
Photo with Sign

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Partnership Firm

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है। Manufacture of -
Licence is valid only for the following purpose. ANFO - के विनिर्माण के लिए।

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

| क्र | नाम और विवरण | वर्ग और प्रभाग | उप-प्रभाग | मात्रा किसी एक समय में |
|---------|----------------------|------------------|--------------|--------------------------|
| Sr. No. | Name and Description | Class & Division | Sub-division | Quantity at any one time |
| 1. | ANFO | 2,0 | 0 | 200 Kg. |

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्ति परिसर की पुष्टि होती है। रेखाचित्र क्र. (Drawing No.) E/CC/UP/38/9
The licensed premises shall conform to the following : (E95905)
drawing(s): दिनांक (Dated) 04/06/2019

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 288, ग्राम (Town/Village) : Majhol Tehsil Charkhari

पुलिस थाना (Police Station) : Charkhari

जिला (District) MAHOBA राज्य (State) Uttar Pradesh पिनकोड (Pincode) 210424
दूरभाष (Phone) ई. मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।

The licensed premises consist of following : as per attached Annexure details facilities.

8. अनुज्ञप्ति समय -- समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विधित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपावहनों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा उचित रेखाचित्र (स्थान, संनिर्माण संबंधी और अन्य विवरण दर्शित करने हुए)

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. परिशिष्ट | Annexure

9. यह अनुज्ञप्ति तारीख 31 मार्च 2024 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2024.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विधित नियमों या अनुसूची V के भाग I के अधीन विधित से Set III के अधीन विधित द्वारा प्रचलित इस अनुज्ञप्ति की

http://www.mca.gov.in/IntExpSupportDownloadINTEXTPL

डॉ. डी. एल. काम्बले
Dr. D. L. KAMBLE
विस्फोटक नियंत्रक
CONTROLLER OF EXPLOSIVES

डॉ. डी. एल. काम्बले (आईपीईएस/एच) / Dr. D. L. KAMBLE (IPES)
विस्फोटक नियंत्रक / Controller of Explosives
पुलिस, जिला कार्यालय, संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
कक्षा 1, आगरा / Central Circle, Agra

as... 30-08-2024

9

शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set III, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 04/06/2019

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of
Explosives
Central Circle office, Agra


नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

| नवीकरण की तारीख Date of Renewal | समाप्ति की तारीख Date of Expiry | अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp |
|------------------------------------|------------------------------------|--|
|------------------------------------|------------------------------------|--|

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.


डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES


डॉ. डी. एल. कांबले (अनुज्ञापक) / Dr. D. L. KAMBLE (PES) /
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा / Central Circle, Agra



भारत सरकार | Government of India
 वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
 पूर्व नाम: विस्फोटक विभाग | Formerly - Department of Explosives
 63-4, ए-विंग, दूसरी मंजिल | 63-4, A-Wing, IIrd floor
 केन्द्रालय (सी जी ओ कॉम्प्लेक्स), संजय प्लेस आगरा | Kendralaya (CGO Complex), Sanjay Place Agra 282002
 फ़ोन (Phone) - 2523244 | फ़ैक्स (Fax) - 2527436
 ई-मेल Email: jteccagra@explosives.gov.in

Annexure - B

10

संख्या (No.): E/CC/UP/38/9(E95905)

दिनांक (Date): 11/03/2024

सेवा में | To,

M/s. AJAY ENTERPRISES,
 Kibbar Nagar, Kibbar Mahoba Town Village - Kibbar
 District-MAHOBA, State-Uttar Pradesh Pincode - 210124

विषय: Survey No.288, ग्राम Majhol Tehsil Charkhari, जिला MAHOBA, राज्य Uttar Pradesh में एनफो विस्फोटक के एनफो शेड में विनिर्माण हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-1 में जारी अनुमति से E/CC/UP/38/9(E95905) के नवीनीकरण संदर्भ में।

Subject: Manufacturing of ANFO situated at Survey No.:288, Majhol Tehsil Charkhari, Dist MAHOBA, Uttar Pradesh - Licence No. E/CC/UP/38/9(E95905) granted in Form LE-1 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपरोक्त विषय पर पत्र संख्या 169350 दिनांक 16/02/2024 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-1 में जारी अनुमति दिनांक 31/3/2029 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No. 169350 dated 16/02/2024, the subject licence duly renewed upto 31/3/2029 and issued in Form LE-1 of Explosives Rules, 2008 is forwarded herewith

अनुमति के आगामी नवीनीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2029 से पहले इस कार्यालय को भेजे जाएं
 For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2029

- प्ररूप आर.ई.-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुमति शुल्क का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008
- अनुमोदित प्लान के साथ मूल अनुमति।
Original licence with approved plan
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008 आपके द्वारा विनिर्माण किए गए विस्फोटक का रिकार्ड (खाता) विस्फोटक नियम, 2008 के प्ररूप आर.ई. 2 और आर.ई. 5 में बनाए रखने की सलाह दी जाती है।
You are advised to maintain accounts of explosives manufactured by you in Form RE-2 and RE-5 of Explosives Rules, 2008

भवदीय | Your's faithfully

(डा.डी.एल.कांबले | Dr. Dasharath Laxman Kamble)

विस्फोटक नियंत्रक | Controller of Explosives

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives

मध्यांचल, आगरा | Central Circle office, Agra

प्रतिलिपि प्रेषित | Copy Forwarded to


1. जिला मजिस्ट्रेट (District Magistrate), MAHOBA (Uttar Pradesh)- सूचना के लिए (for information)

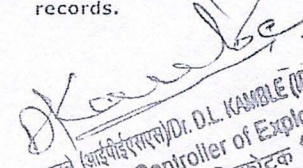
कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives

मध्यांचल, आगरा | Central Circle office, Agra

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.


 डॉ. डी. एल. कांबले
 Dr. D. L. KAMBLE
 विस्फोटक नियंत्रक
 CONTROLLER OF EXPLOSIVES


 डॉ. डी. एल. कांबले (पूर्वविरासत) / Dr. D.L. KAMBLE (PESO)
 विस्फोटक नियंत्रक / Controller of Explosives
 वेडो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
 PESO, O/o Jt. Chief Controller of Explosives
 मध्यांचल, आगरा / Central Circle, Agra

अनुज्ञप्ति प्रारूप एल. ई.-1 | LICENCE FORM LE-1

(विस्फोटक नियम, 2008 की अनुसूची 4 के 1(घ) देखिए।)

(See article 1(d) of Schedule IV of Explosives Rules, 2008)

(घ) एक समय में 200 किलोग्राम से अधिक रकत पर ए एन एफ ओ विस्फोटक के विनिर्माण के लिए अनुज्ञप्ति
Licence to manufacture (d) ANFO explosives not exceeding 200 kilogrammes at any one time

अनुज्ञप्ति सं. (Licence No.): E/CC/UP/38/9(E95905)

वार्षिक फीस रूपए (Annual Fee Rs): 1200/-

1 Licence is hereby granted to

M/s. AJAY ENTERPRISES (अधिभोगी / Occupier : Shri Pushpendra Kumar Tiwari S/o. Sh. Keshav Narayan Tiwari), Kadiwa
Nagar, Kabrai Mahoba, Town/Village - Kabrai, District-MAHOBA, State-Uttar Pradesh, Pincode - 210424

को अनुज्ञप्ति अनुदत्त की जाती है।

2 अनुज्ञप्तिधारी की प्रारिथति | Status of licensee : Partnership Firm

3 अनुज्ञप्ति निम्नलिखित

प्रयोजनों के लिए

विधिमाम्य है।

Manufacture of -

ANFO - के विनिर्माण के लिए।

Licence is valid only

for the following

purpose.

4 अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

| क्र Sr. No. | नाम और विवरण Name and Description | वर्ग और प्रभाग Class & Division | उप-प्रभाग Sub-division | मात्रा किसी एक समय में Quantity at any one time |
|----------------|--------------------------------------|------------------------------------|---------------------------|--|
| 1 | ANFO | 2,0 | 0 | 100 Kg |

5 निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s)

रेखाचित्र क्र (Drawing No) E/CC/UP/38/9(E95905)

दिनांक (Dated) 04/06/2019

6 अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address

Survey No. 288, ग्राम (Town/Village) Majhol Tehsil Charkhari, पुलिस थाना (Police Station) : Charkhari

जिला (District)

MAHOBA

राज्य (State)

Uttar Pradesh

पिनकोड (Pincode)

210424

दूरभाष (Phone)

ई-मेल (E-Mail)

फैक्स (Fax)

7 अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्निहित हैं।

The licensed premises consist of following

as per attached Annexure details

facilities.

8 अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2008 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपायकों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions additional conditions and the following Annexures

- उपरोक्त क्रम सं. 5 में गणना किये रेखाचित्र (स्थान, संनिर्माण संबंधी और अन्य विवरण दर्शाते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority
- परिशिष्ट | Annexure

9 यह अनुज्ञप्ति तारीख 31 मार्च 2024 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2024.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निरिष्ट सेट Set III के अधीन तथा उपबर्णित इस अनुज्ञप्ति की शर्तों का अधिकारण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शाते विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिरुद्ध की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set III wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto

तारीख | The Date - 04/06/2019

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
Central Circle office, Agra

Amendments :

- Amendment of Quantity of Explosives dated : 08/07/2019
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 04/03/2020

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewalनवीकरण की तारीख
Date of Renewalसमाप्ति की तारीख
Date of Expiryअनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

11/03/2024

31/03/2029

संयुक्त मुख्य विस्फोटक नियंत्रक, मध्यमंडल, आगरा
Jt. Chief Controller of Explosives, Central Circle, Agraकानूनी चेतावनी : विस्फोटकों को गलत ढंग से संभालने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by DR DASHARATH L KAMBLE
Reason: Licence No. E/CC/UP/38/9
Location: Agra [E95905]
Date: 11-03-2024 17:24:41 PMडॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोटक नियंत्रक
CHIEF CONTROLLER OF EXPLOSIVESडॉ. डी. एल. कांबले (अधीनस्थ) / Dr. D. L. KAMBLE (PES)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यमंडल, आगरा / Central Circle, Agra



भारत सरकार | Government of India
 वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
 पूर्व नाम: विस्फोटक विभाग | Formerly- Department of Explosives
 63 4, ए-विंग दूसरा तल 63 4, A-Wing, 2nd floor
 केंद्रावास/सी जी ओ कॉम्प्लेक्स, राजपार्क अग्रसि, कंबोडका (सी जी ओ) कॉम्प्लेक्स, समय प्लेस अग्रा 282002
 फोन (Phone) - 2522244 फैक्स (Fax) - 2522436

संख्या/ No. A/CCE/PP/310(A2094)

दिनांक/ Date: 12/03/2024

सेवा में To,
 M SAMY ENTERPRISES
 KHAWANAGAR, KARBALMAHOBA
 Town Village - MAHOBA
 Distt MAHOBA, State Uttar Pradesh, Pincode-210124

विषय/ Subject: Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO) situated at Khawra No:514, Village/Town, BAMBHORI KALAN, Distt. MAHOBA, State Uttar Pradesh Licence No.: A/CCE/PP/310(A2094) granted in Form P-3 of Ammonium Nitrate Rules, 2012 - Renewal regarding

संदर्भ/ Ref(s).

आपके पत्र संख्या 113278 दिनांक 12/03/2024 के सन्दर्भ में अमोनियम नाइट्रेट नियम 2012 के प्रावधानों के तहत दिनांक 31/03/2029 तक विधित नवीनीकरण का आग्रह प्रेषित की जा रही है। प्रथम अनुज्ञप्ति की पावती स्वीकार की है। Reference to your letter No. 113278 dated 12/03/2024, the subject licence unit is received upto 31/03/2029 and issued in Form P-3 of Ammonium Nitrate Rules, 2012 is forwarded herewith. Please acknowledge receipt of the licence.

अनुज्ञप्ति के आगामी नवीनीकरण हेतु कृपया निम्नलिखित दस्तावेज इस प्रकार प्रेषित करें कि वह दिनांक 31/03/2029 को या उससे पूर्व this office में प्राप्त हो जाए। For further renewal of licence, please submit the following documents so as to reach this office on or before 31/03/2029

- विधित भरा हुआ एवं हस्ताक्षरित प्रारूप आर - 1 / Application in Form R-1 duly filled in and signed
- एक से पांच वर्ष के अनुज्ञप्ति मुक्तकों का, अमोनियम नाइट्रेट नियम, 2012 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-प्रमाण सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है। Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Ammonium Nitrate Rules, 2012
- मूल अनुज्ञप्ति माल अनुमोदित और खण / Original licence with approved plan
- इस सम्बन्ध में कृपया अमोनियम नाइट्रेट नियम, 2012 के नियम 36 को भी सन्दर्भ लें। In this connection, please also refer to Rule 36 of Ammonium Nitrate Rules, 2012
- रंगीत पासपोर्ट साइज के 6 फोटोग्राफ जिन पर सामने की ओर काले रंग को अंकित समूहों से ऑक्यूपेशन अमोनियम नाइट्रेट नियम, 2012 के नियम 2 (3) के अनुसार संलग्न किया जा रहा है। द्वारा विधित दस्तावेज किया गया है। यदि जमा नहीं किया गया है। / Six copies of colour passport size photographs duly signed by the occupier as defined under Rule 2 (3) of Ammonium Nitrate Rules 2012, in front by black color ink (not self submitted)

संलग्नक / Enclosures :

भवदीय / Yours faithfully

(डा.डी.एल.कांबले) : I, Dr. Dhararath Laxman Kamble
 विस्फोटक नियंत्रक / Controller of Explosives
 पेट्रो. कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
 मध्यवर्ती, आगरा
 Central Circle office, Agra

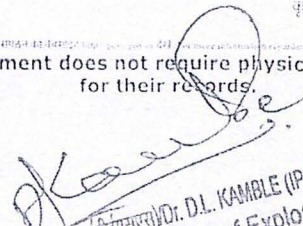
प्रतिलिपि प्रेषित / Copy Forwarded to

1. District Magistrate, MAHOBA (Uttar Pradesh) for information

कृते संयुक्त मुख्य विस्फोटक नियंत्रक / Joint Chief Controller of Explosives
 मध्यवर्ती, आगरा / Central Circle office, Agra

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.


 डॉ. डी. एल. कांबले
 Dr. D. L. KAMBLE
 विस्फोटक नियंत्रक
 CONTROLLER OF EXPLOSIVES


 डॉ. डी. एल. कांबले (गोपनीय/सुरक्षित) / Dr. D.L. KAMBLE (P/ESS)
 विस्फोटक नियंत्रक / Controller of Explosives
 पेट्रो. कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
 PESO, O/o Jt. Chief Controller of Explosives
 मध्यवर्ती, आगरा / Central Circle, Agra

अनुज्ञापि प्ररूप P-3
(अमोनियम नाइट्रेट नियम, 2012 की अनुसूची 1 की क्रम संख्या 1 और नियम 35 देखें)

LICENCE FORM P-3
(See Sr No -3 of Schedule I and rule 35
of Ammonium Nitrate Rules,2012)

विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम से, अमोनियम नाइट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञापि
Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)

अनुज्ञापि संख्या | Licence No. : A/CC/UP/P3/10(A2094)
वार्षिक अनुज्ञापि शुल्क | Annual licence Fee Rs. 1000/-



अनुज्ञापि एतद्वारा जारी की जाती है
Licence is hereby granted to

M/S AJAY ENTERPRISES (अधिष्ठात) : Shri Puspendra Kumar Tiwari s/o shri Keshav Narayan tiwari)
KIDWAI NAGAR, KABRAI MAHOBA,
शहर | गांव - MAHOBA
जिला- MAHOBA राज्य- Uttar Pradesh, पिन कोड - 210423
Phone - , Email - , पतेस-

- 1 अनुज्ञापिधारी का स्तर Partnership Firm
Status of licence holder Partnership Firm
- 2 अनुज्ञापि केवल निम्नलिखित प्रयोजन हेतु वैध है विस्फोटक विनिर्माण इकाई (एएनएफओ) से जुड़े गोदाम से, अमोनियम नाइट्रेट के उपयोग के लिए, रखने हेतु अनुज्ञापि
Licence is valid only for the following purpose Licence to possess for use of Ammonium Nitrate from a store house attached to explosives manufacturing unit (ANFO)
- 3 अनुज्ञापि अमोनियम नाइट्रेट की निम्नलिखित मात्रा के लिए वैध है
Licence is valid for the following quantity of Ammonium Nitrate

| वस्तु का नाम Name and Description | किराए पर खरीदा गया वस्तु की मात्रा Quantity of Ammonium Nitrate | किराए पर खरीदा गया वस्तु की मात्रा जो अमोनियम नाइट्रेट की मात्रा के अंतर्गत है Quantity of Ammonium Nitrate to be purchased in a financial Year (Kg.) |
|--------------------------------------|--|--|
| Ammonium Nitrate (Solid) | 30000 | 1080000 |

- 4 अनुज्ञापि परिसर निम्नलिखित आरेख(एन) के अनुरूप होगा
The licensed premises shall conform to the following drawing(s)
आरेख संख्या | Drawing No : A/CC/UP/P3/10 (A2094) दिनांक | Dated : 04/06/2019
- 5 अनुज्ञापि परिसर निम्नलिखित पते पर स्थित है
The Licensed premises are situated at following address
Khasra No. 514, शहर(गांव) | Town/Village BAMBHORI KALAN
पुलिस स्टेशन | Police Station MAHOBA जिला | District MAHOBA राज्य | State Uttar Pradesh
पिन कोड | PinCode 210424 फोन | Phone ईमेल | E-Mail फैक्स | Fax
- 6 अनुज्ञापि परिसर में निम्नलिखित सुविधाएं उपलब्ध हैं
The licensed premises consist of following facilities
Consist of one store house .
- 7 अनुज्ञापि, समाप्त परिसर पर संचालित विस्फोटक अभियंत्रण 1884, एवं उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 की शर्तों, अतिरिक्त शर्तों तथा निम्नलिखित उपबंधों के अधीन जारी की जाती है
(a) उपरोक्त क्रम संख्या 8 में उल्लिखित आरेख (जिसमें स्थल, निर्माण एवं अन्य विवरण दर्शाए गए हैं)।
(b) अनुज्ञापि जारी करने वाले अधिकारी द्वारा एतद्वारित अनुज्ञापि की शर्तें एवं अतिरिक्त शर्तें।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Ammonium Nitrate Rules, 2012 framed there under and the conditions, additional conditions and Annexures

- (i) Drawings (showing site, constructional and other details) as stated in serial No. 5 above
- (ii) Conditions and Additional Conditions of this licence signed by the licence issuing authority

8 यह अनुज्ञापि 31 मार्च 2024 तक वैध रहेगी।
This licence shall remain valid till 31st day of March 2024

यह अनुज्ञापि विस्फोटक अभियंत्रण 1884 या उसके अधीन बनाए गए अमोनियम नाइट्रेट नियम, 2012 या इस अनुज्ञापि की किसी शर्तों का उल्लंघन करने पर या यदि अनुज्ञापि परिसर, आरेख और उसके संलग्न उपबंध में दृशित विवरण के अनुरूप नहीं पाए जाने पर निरस्त या प्रतिलिखित की जा सकती है।

This licence is liable to be suspended or revoked for any violation of the Explosives Act 1884 or Ammonium Nitrate Rules, 2012 framed there under or the conditions of this licence if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto

दिनांक | Date 04/06/2019

Sd/-
संयुक्त मुख्य विस्फोटक नियंत्रक
Joint Chief Controller of Explosives
मध्यमंचल, आगरा | Central Circle office, Agra

Amendments :

- Amendment of Quantity of Ammonium Nitrate dated : 08/07/2019
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 04/03/2020

अनुज्ञापि नवीकरण के लिए प्रस्ताविका | Proforma for renewal of licence

| नवीकरण की तारीख Date of Renewal | समाप्ति की तारीख Date of Expiry | अनुज्ञापन प्राधिकारी के हस्ताक्षर Signature of licensing authority |
|------------------------------------|------------------------------------|---|
| 12/03/2024 | 31/03/2029 | Jt. Chief Controller of Explosives, Central Circle, Agra |

सावधानिक चेतावनी: अमोनियम नाइट्रेट कानून का उल्लंघन कानूनी तौर पर गंभीर दण्डनीय अपराध है।
Statutory Warning : Misuse of Ammonium Nitrate shall constitute various criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

(Handwritten signature)
डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोटक नियंत्रक
CONTROLLER OF EXPLOSIVES

डॉ. डी. एल. कांबले (आईपीएस/एस) Dr. D.L. KAMBLE (IPSS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
ES-30, O/o Jt. Chief Controller of Explosives
मध्यमंचल, आगरा / Central Circle, Agra

Digitally signed by DR DASHARATH L KAMBLE
Reason: Licence No. A/CC/UP/P3/10
Location: Agra [A2094]
Date: 12-05-2024 11:14:29 PM

164

15

Annexure - E

वेबसाइट: <http://peso.gov.in>
ई-मेल: peso@peso.gov.in
दूरभाष नं. Tel. Fax: 252736
Direct: 252344

कार्यालय: प्रधान कार्यालय, विस्फोटक नियंत्रण के पर्यवेक्षण में नई दिल्ली, भारत के अतिरिक्त अन्य स्थानों पर।

All communications intended for this office should be addressed to the "Controller of Explosives" and not to the Director, DGMS, Gaziabad.

भारत सरकार

GOVERNMENT OF INDIA

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन

Petroleum and Explosives Safety Organisation
(Formerly - Department of Explosives)

Office of The Joint Chief Controller of Explosives.

No. 63/4, A-Wing, IInd Floor, KendralayaCGO Complex, Sanjay Place, Agra-282002

E/CC/UP/38/09/(E95905)

Date 03/06/2024

To
The Director,
DGMS, Gaziabad.

Sir,
Subject: Withdrawal of NOC no 6908 dated 09/02/2018 issued for ANFO licence no E/CC/PU/38/9(E95905) in favour of M/s Ajay Enterprises at Mauja Majhol Gata Tahsil Charkhari Dist Mohaba. Genuineness regarding

Reference: Your letter no Skhetra/Mohaba/491 dated 22/04/2024 received through email sent by akhileshdwivedi2024@gmail.com on 27/05/2024.

This office is in receipt of letter no Skhetra/Mohaba/491 dated 22/04/2024 issued by your office for withdrawal of NOC no 6908 dated 09/02/2018 issued for ANFO licence no E/CC/UP/38/9(E95905) at gata no 288 Charkhari Dist Mohaba through email sent by akhileshdwivedi2024@gmail.com on 27/05/2024

It is informed you that this office is not received any letter from your office for withdrawal of NOC till now. It is therefore requested you to verify and confirm genuineness of above referred letter received in this office through that party which is signed by your officer. On confirmation of the letter, this office will be taken further action in this matter

Letter copy enclosed

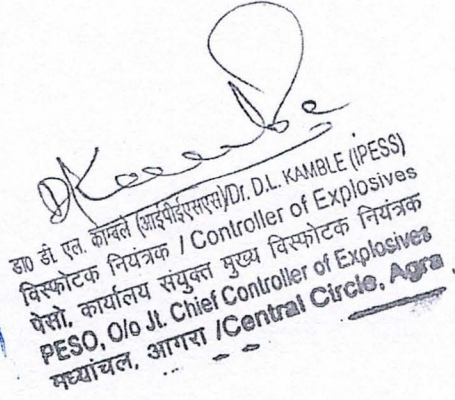
Yours faithfully

(Dr. D. L. Kamble E)

Controller of Explosives, Agra
डा० डी. एल. कांबले (आईपीईएस) / Controller of Explosives
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा / Central Circle, Agra



डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोटक नियंत्रक
CONTROLLER OF EXPLOSIVES


डा० डी. एल. कांबले (आईपीईएस) / Dr. D. L. KAMBLE (PES)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यांचल, आगरा / Central Circle, Agra



भारतसरकार/ Government of India
 श्रम एवं रोजगार मंत्रालय/ Ministry of Labour & Employment
 खानासुरक्षा महानिदेशालय/ Directorate General of Mines Safety
 गाज़ियाबाद क्षेत्र, गाज़ियाबाद/ Ghaziabad Region, Ghaziabad



Tele: +91 (0)11-26129221, 26129222 website: www.dgms.gov.in dgms@govt.nic.in dgms@gmail.com
 ई-मेल: dgms@govt.nic.in dgms@gmail.com
 पता: खानासुरक्षा महानिदेशालय, प्रथम तल, कोरलोक, सी.बी.डी. रोड, खानासुरक्षा महानिदेशालय, गाज़ियाबाद-201002

पत्र संख्या निदेशालय/गाज़ियाबाद क्षेत्र/सं.सं. 491 गाज़ियाबाद दिनांक: 22/04/2024

प्रिय,
 खानासुरक्षा निदेशालय
 गाज़ियाबाद

संग में
 श्री अजय सिंह, पार्टनर
 मैसर्स अजय इण्टर पार्टनेज
 कितन्हो नगर, कवरगढ़, जिला महोबा (उत्तर प्रदेश)-210427

विषय: एन.एफ.ओ. गिफ्टिंग शंट हेतु जारी अनापत्ति प्रमाण पत्र (NOC) का विरलोटक नियम, 2008 के नियम 115(1) (ए) के अनुसार निरस्त करने के संबंध में।

संदर्भ:
 उपरोक्त विषय में अजय इण्टर पार्टनेज के खानासुरक्षा क्षेत्रीय कार्यालय द्वारा भारत संख्या- 288/2018 मझौल, तहसील परशारी, जिला महोबा (उत्तर प्रदेश) में एन.एफ.ओ. गिफ्टिंग शंट हेतु दिए गए अनापत्ति प्रमाण पत्र (NOC) संख्या: 3/जीएमएस/शं/6908, खानासुरक्षा दिनांक 09/02/2018 का कृपया संदर्भित करें। इस अनापत्ति प्रमाण पत्र में यह स्पष्ट किया गया था कि मैसर्स अजय इण्टर पार्टनेज, पार्टनर श्री अजय सिंह द्वारा एन.एफ.ओ. का उपयोग केवल मझौल खानासुरक्षा क्षेत्र (आटा संख्या- 288) में मझौल, तहसील परशारी जिला महोबा (उत्तर प्रदेश) में किया जाएगा।

श्री देवेन्द्र कुमार तिवारी, खानासुरक्षा मझौल स्टील खान (आटा संख्या- 288) नाम मझौल, तहसील परशारी, जिला महोबा (उत्तर प्रदेश) ने अपने पत्र संख्या शून्य, दिनांक 04.01.2024 द्वारा इस निदेशालय को सूचित किया है कि उनके पत्र में जारी खानासुरक्षा की अवधि दिनांक 17.01.2020 को समाप्त हो चुकी है। खानासुरक्षा मझौल ने अपने पत्र संख्या 1895/एन.एफ.ओ. 30-खनिज/2023-24, दिनांक 02.01.2024 द्वारा इस निदेशालय को सूचित किया है कि एन.एफ.ओ. का उपयोग केवल मझौल स्टील खान (आटा संख्या- 288), खानासुरक्षा 2108 एफ.ओ. टाउ में ही किया जाएगा। अतः मझौल खानासुरक्षा क्षेत्रीय कार्यालय द्वारा मझौल स्टील खान (आटा संख्या- 288) में एन.एफ.ओ. का उपयोग दिनांक 17.01.2019 से 16.01.2020 हेतु जारी किया गया है।

उपरोक्त के अतिरिक्त मझौल स्टील खान (आटा संख्या- 288) श्री देवेन्द्र कुमार तिवारी नाम मझौल, तहसील परशारी जिला महोबा (उत्तर प्रदेश) का खानासुरक्षा दिनांक 16.01.2020 को समाप्त हो गया है।

अतः आपके पत्र में मझौल खानासुरक्षा क्षेत्रीय कार्यालय द्वारा जारी अनापत्ति प्रमाण पत्र संख्या 3/जीएमएस/शं/6908, खानासुरक्षा दिनांक 09/02/2018 को तत्काल प्रभाव से निरस्त किया जा रहा है।

डॉ. डी. एल. कांबले
 Dr. D. L. KAMBLE
 विस्फोट नियंत्रक
 CONTROLLER OF EXPLOSIVES

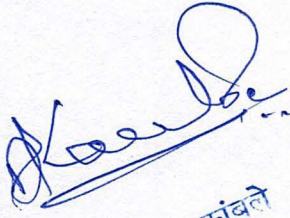
डॉ. डी. एल. कांबले (आग्निदमन) / Dr. D. L. KAMBLE (PESO)
 विस्फोटक नियंत्रक / Controller of Explosives
 पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
 PESO, O/o Jt. Chief Controller of Explosives
 मुख्यालय, आगरा / Central Circle, Agra

भारतीय
 खानासुरक्षा निदेशालय
 गाज़ियाबाद क्षेत्र, गाज़ियाबाद

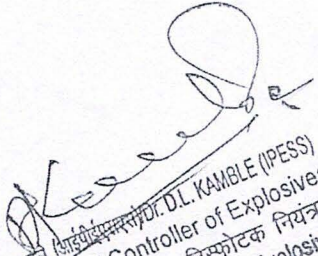
आपके पत्र संख्या 1101/माजियाबाद-दांडोवाही/492-493, माजियाबाद, 22/11/2019 को प्राप्त किया गया है। आवश्यक कार्यवाही हेतु।

दिनांक 22/11/2019


1. The Dy. Controller of Explosives (for Joint Chief Controller of Explosives, Central Petroleum & Explosives Safety Organisation (PESOS), Formerly- Department of Explosives, 63/4, 4 wing, II floor, Kendralaya (CGO Complex), Sunjay Palace, Agra (UP)- 282002. Mail Id : dmma@pesos.gov.in
2. District Magistrate Mahoba-210427, Mail Id: dmmahoba@nic.in



डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES



डॉ. डी. एल. कांबले (PESOS) Dr. D.L. KAMBLE (PESOS)
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
महाराष्ट्र, आगरा / Central Circle, Agra


परिधान सुरक्षा निदेशक
माजियाबाद क्षेत्र, माजियाबाद

कम प्र



भारत सरकार / Government of India



श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety
गाजियाबाद क्षेत्र, गाजियाबाद / Ghaziabad Region, Ghaziabad



कमरा संख्या 102-101, प्रथम तल, ब्लॉक पी, सी-कॉम्प्लेक्स जी.आ. हापुर रोड, गाजियाबाद-201002
ई-मेल : ghaziabadregion.dgms@gmail.com, दूरभाष नं. : 0120-2711597

संख्या:निदेशक/गा.क्षे/NOC/withdrawal/2024/633

गाजियाबाद

दिनांक 15/05/2024

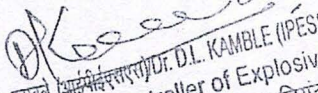
सेवा में,

The Controller of Explosives
for Joint Chief Controller of Explosives,
Central Circle, Petroleum & Explosives Safety Organization (PESO),
Formely- Department of Explosives, 63/4, A-Wing,
II floor, Kendralaya (CGO Complex),
Sanjay Palace, Agra (UP)- 282002.
Mail Id : ykmishra@explosives.gov.in


विषय: Reply to your letter No. E/CC/UP/38/09/(E95905) dated 03.05.2024 – Reg.

Dear Sir,

A letter bearing No.निदेशक/गाजियाबाद क्षेत्र/महोवा/492 दिनांक 22/04/2024 with a subject ए.एन.एफ.ओ. मिक्सिंग शड हतु जासे अलायस प्रमाण पत्र (NOC) को विस्फोटक नियम 2008 के नियम 115(1)(ए) के अनुसार निरस्त करने के संबंध में was dispatched to the above mentioned address on 22.04.2024 as per the office records (copy of office copy of the letter is enclosed). It is confirmed that the copy of letter bearing Letter No. निदेशक/गाजियाबाद क्षेत्र/महोवा/491 दिनांक 22/04/2024 attached with your mail is a copy of office copy issued from this office and is genuine. This is for your information and necessary action at your end please.


डॉ. डी. एल. कांबले / Dr. D.L. KAMBLE (PES) /
विस्फोटक नियंत्रक / Controller of Explosives
पेसो, कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
PESO, O/o Jt. Chief Controller of Explosives
मध्यमंचल, आगरा / Central Circle, Agra

भव दी य


निदेशक
गाजियाबाद क्षेत्र, गाजियाबाद

Enclosed: Copy of Office copy of the letter regarding withdrawal of NOC for ANFO Mixing Shed at Gata, Chhapri, Block of Shri Devendra Kumar Tiwari


डॉ. डी. एल. कांबले
Dr. D. L. KAMBLE
विस्फोट नियंत्रक
CONTROLLER OF EXPLOSIVES